

MR. DEPUTY CHAIRMAN: Question Hour is over. Hon. Minister, thank you. The House stands adjourned till 2:30 p.m.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

The House then adjourned for lunch at one of the clock.

*The House reassembled after lunch at thirty minutes past two of the clock,
Mr. DEPUTY CHAIRMAN in the Chair.*

SUPPLEMENTARY DEMANDS FOR GRANTS, 2021-22

MR. DEPUTY CHAIRMAN: Supplementary Demands for Grants, 2021-22, Shrimati Nirmala Sitharaman.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I lay on the Table, a statement (in English and Hindi) showing the Supplementary Demands for Grants, 2021-22.

PRIVATE MEMBERS' BILLS

MR. DEPUTY CHAIRMAN: We shall, now, take up the Private Members' Legislative Business. Bills for introduction. Number one is The Uniform Civil Code in India Bill, 2020. Dr. Kirodi Lal Meena to move for leave to introduce the Uniform Civil Code in India Bill, 2020.... *...(Interruptions)...* Dr. Kirodi Lal Meena. *...(Interruptions)...* Dr. Kirodi Lal Meena; not present *...(Interruptions)...* Please, please. *...(Interruptions)...* Now, the Right of Children to Free and Compulsory Education (Amendment) Bill, 2020; Shri V. Vijayasai Reddy.

The Right of Children to Free and Compulsory Education (Amendment) Bill, 2020

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, I move for leave to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act, 2009.

The question was put and the motion was adopted.